

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.1

RCP (Companies Act)/1/2024 (Old Case) CP/112/AHM/2018  
Restore on (09-05-2024)

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Harsh Dubal & Anr

.....Applicant

V/s

White River Corporation Pvt Ltd & Ors

.....Respondent

**Order delivered on: 22/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pranjal M. Buch, Adv.

For the Respondent : Mr. Ravi Pahwa, Adv.

**ORDER**  
**(Hybrid Mode)**

Mr. Pranjal M. Buch, Ld. Counsel for the Applicant appears on behalf of the Applicant and states that he was unable to e-file this affidavit of service. He further states that he is carrying the hard copy of the affidavit of service, which will be filed in Registry within a period of two days.

Mr. Ravi Pahwa, Ld. Counsel appears on behalf of the R-1 Company and states that he has now instructions to appear on behalf of the R-1 Company.

None appears on behalf of R-2 to R-5.

Let the affidavit of service be filed within a period of two days.

Re-list the matter on 22.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**